

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 37

CP 3450/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.08.2023**

NAME OF THE PARTIES: **MR. PRADIP MUKUND NAWATHE V/S**
BILCARE LIMITED

Section 73(4) of the Companies Act, 2013

ORDER

None present for the Petitioner.

It is brought to our notice that the BILCARE LIMITED has already been admitted in CIRP by this Bench in **C.P.(IB)306/2020** vide order dated **11.11.2022**.

Accordingly, this **CP 3450/2019** becomes infructuous and disposed of.

Petitioner is at liberty to file claim before the Resolution Professional appointed in C.P.(IB)306/MB/2020.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)